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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 697/2019

BISLERI INTERNATIONAL PRIVATE LIMITED..... Plaintiff
Through Mr. Ankit Gupta and Ms.
Ankita Seth, Advs.

versus

M/S SHRI SAI FOODS & BEVERAGES & ORS... Defendants
Through Ms. Rhea Verma and Mr.
Rahul Jain, Advs. for Defendant
No. 4

CORAM:

HON'BLE MR. JUSTICE C.HARI SHANKAR

ORDER 07.04.2021

% 07.04.2

CS(COMM) 697/2019, IA 17925/2019 (Order XXXIX Rules 1 and 2 CPC) I.A. 17926/2019 (Order XXVI Rule 9 CPC read with Order XXXIX Rule 7 CPC), I.A. 17928/2019 (Section 151 CPC) I.A. 1389/2020 (direction), I.A. 2849/2020 (Order VII Rule 11 CPC) and I.A. 11026/2020 (Section 151 CPC)

- 1. An adjournment is sought on the ground that Mr. N.K. Bhatnagar, learned counsel, who is to appear in this matter, is out of town.
- **2.** Renotify on 8th July, 2021.

IA 2850/2020 (Order VII Rule 11 CPC)

1. Ms. Rhea Verma, learned counsel for the applicant in this application, seeks leave to withdraw this application with liberty to take appropriate steps in accordance with law.

CS(COMM) 697/2019





- **2.** Leave and liberty granted as prayed for.
- **3.** The application stands dismissed as withdrawn.

C.HARI SHANKAR, J

APRIL 7, 2021 *r.bararia*